

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-965(PB)/2020

IN THE MATTER OF:

Simran Kaur

.... Applicant/petitioner

v.

Entertainment City Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 29.10.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Piyush Singh, Mr. Aditya Parolia & Mr.
Prateek Vats, Advs.

For the Respondent

Mr. Abhirup Das Gupta, Ms. Gauri Rishi &
Ms. Srishti Juneja, Advs.

ORDER

The Corporate Debtor having so far not filed any reply, it is peremptorily directed to file its reply by next date of hearing.

List the matter on **03.12.2020**.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)